For election to LEGISLATIC (name of the House)

From // S. BANIARUR ... Constituency (Name of the Constituency)

| KEDAR NATH SINGHandaught Twife of LA | TE BASUDEO | SINGY |
|--------------------------------------|------------|-------|
|--------------------------------------|------------|-------|

Agail 53 ... years, resident of MOSOOKA (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by R. J. B. (name of the political party) / am contesting as an Independent candidate.

(3) Details of PAN and status of filing of Income tax return :

| Sl. No. | Names | Permanent Account Number (PAN) | The financial year for which the last Income-tax return has been filed | Total income shown in income Tax Return (in Rupees) |
|---------|----------------------|--------------------------------------|---|---|
| | Self KEOARNATH SINGH | ASUPS-3488G | 2015-16 | 455505 |
| 1 | Spouse- BABITA DEVI | NIL | NIL | NIL |
| 3. | Dependent 1 RITURAJ | NIL | NIL | MIL |
| 1, | Dependent 2 RISHIRAJ | NIC | HIL | HIL |
| 5. | Dependent 3 | | 0.30 P | |

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

| 6 | offence | Description |
|----------|---|---|
| 1 0 1 00 | the setails of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken: | Required information is amened on Annexure which is part and Part of this officiant |
| 330) | Name of the court, Case No. and Date of order taking cognizance : | 20 |
| (e) | Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s): | Do |

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

| (a) | The details of cases, Sections of the Act and description of the offence for which convicted : | I have not been convicted of any offeners |
|-----|--|---|
| (b) | Name of the Court(s). Case No. and Date(s) of order(s). | NA |

That I give herem below the details of the assets (movable and immovable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets ;

(Note:

. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

| S. No. | Discription | Self Kodar NoHby | Spouse Bobita Den | Dependent-1 | Dependent-2 | Dependent-3 |
|-----------|--|--------------------------------|----------------------|----------------------------------|-------------|-------------|
| | Cash in hand | 105000 | 20,000 | 15000 | 16000 | NA |
| (ii) | Details of Deposits in Banks of accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts of the Deposits with Financial Companies and Cooperative societies and the amount in each such deposit | 764000 | 330194 . | 8008auk 56876 561 55794 | 10,000 | NA |
| (111) | Details of investment in Bonds, And the states and united for Participated And united for the state and united and others and the amount. | 514000 | NIL | NIL | AIL | NA |
| (1V) | Postal Savings, Insurance Policies and investment in any Financial mamment in Post office or Insurance Company and the | 29 323 60337 | 90. Manks 54268 | NIL | HIL | NA |
| v) | Personal loans/advance given to any person or entity including firm. Company, Trust etc. and otter receivables from debtors and the amount. | NIL | NIL | NIL | ML | NA |
| | Tachts/Ships (details of Make, Registration No. etc. car of Purchase and amount) | BR-0103-002 2017 1345187 | NIL. | HIL. | NIL | NA |
| | Jeweiry, belion and valuable thing (good etails of weight and | 176000 170 Gm | 714000 260 Gm | NIL | NIL | NA |

| Say other assets such as value of Claims/interest RIFLE + Go N + | 175000 | 65000 | NIL | NIL | NA |
|--|---------|---------|---------|-------|----|
| (ix, Gross Total value PISTAL | 5563186 | 2520852 | 127,670 | 26000 | NA |

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

| S. No | Description | Self | Spouse | Dependent-1 | Dependent-2 | Depéndent-3 |
|----------|--|--------------------------------------|--------|-------------|-------------|-------------|
| (i) | Agricultural Land - Mostokk Location(s) Socion Survey number(s) | Annexed | NIL | NIL | NIL | ~A |
| | Area (Total measurement in acres) | 8.85 | NIL | NIL | NIL. | NA |
| | -Whether inherited property (Yes of NO) | Вотн | NIL | NIL | MIL | NA. |
| | Date of purchase in case of self acquired property | 31-07-15 | MIL | MIL | HIL | NA |
| | Cost of Land (in case of purchase)at the time of purchase. | 3.00,000 | MIL | NIL | HIL | NA |
| | Any investment on the land by way of development, construction etc. | NO | HIL | MIL | MIL | NA |
| | Approximate Current market value | 8400,000 | MIL | HIL | MIL | NA |
| (ii) | Non-Agricultural Land Location(s) Shosh Nagar Potas Survey number(s) | 1221 | NIC | HIL | HIL | NA |
| | Area (Total measurement in sq. ft.) | 3038 3612 | NIL | MIL | MIL | NA |
| | Whether inherited property (Yes or NO) | YES | ML | NIL | MIL | NA |
| 70. | Date of purchase in case of self acquired property | NA | MIC | HIL | HIL | NA |
| ы | Cost of Land (in case of purchase) at the time of purchase | NA | HIL | HIL | HIL | NA |
| 0. | Any Investment on the land by way of evelopment, | NIC . | MIL | HIL | "- HIC | NA |
| en, | Approximate Current market | 10,00,000 | . NI | HIL | MIL | NA |
| (iii) | Commercial Buildings (including apartments) -Location(s) -Survey number(s) | Masrok Soran 5458 6358 5161 | MIL | MIL | MIL | NA. |
| | Built up Area (Total measurement in sq. ft.) | HIL | MIL | NIL | MIL | NA |

| | V techer inherited property (1 es or NO) | yes | NIC | HILL | NIL | NA |
|------|--|---|------|------|--------|------|
| | Daw of purchase in case of serf activired property | NA ' | MIL | NIC | MIL | NA |
| | Cost of property (in case of prichase) at the time of prichase | HA | HIL | NIL | MIL | НА |
| 1000 | A sy Investment on the property by way of development, construction etc. | NO | MIL | NIL | 21 | HA |
| | Approximate Current market value | 12,00,000 | MIL | NIC | 71 | NA |
| v) | Residential Buildings (including apartments,) -Location(s) - Survey number(s) | Magrok, Saran 8132, 6743 6745 | NIC | MIL | MIL | NA |
| | Area (Total measurement in sq. ft.) | ement in 4982 | | NIL | NIL | MA |
| | Built up Area (Total measurement in sq. ft.) | 3300 396it | NIL | MIC | - NI L | NA |
| | Whether inherited property (Yes or NO) | YES | NIL | MIL | 77 | NA |
| - | Date of purchase in case of self acquired property | NA | MIL | NIL | NIL | NA |
| | Cost of property (in case of purchase) at the time of purchase | | MIC | NIL. | MIL | NA |
| 1 | An Investment on the land by way of development, construction of | NIL | NIL | NIL. | MIL | HA |
| | Approximate urrent market | 35,00,000 | MIL | MIL | MIL | · NA |
|) | Others (such as interest in property) | NI L | INIL | NIL | NIL | NA |
| i) | Total of Current Market Value of (i) to (v) above | 141,00,000 | MIL | NIL | MIL | MA |

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

| S. No. | Description | Self | Spouse(s) | Dependent-1 | Dependent-2 | Dependent-3 |
|---|---|-----------|-----------|-------------|-------------|-------------|
| Ins Na An Na Lo ind ind Na An | Loan or dues to Bank/Financial Institution(s) Performance Name of Bank or FI(49%, Shaw) Amount outstanding Nature of loan | 931375.74 | NIL | NIL | HIL. | NA |
| | Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan | NIL | MIL | NIL | NIL | NA- |

| date of | Any other liability | NIL | NIL | HIL | NIL | AN |
|---------|--|------------|-----|-------|-----|-----|
| | Grand total of liabilities | 1796937 24 | NIL | HIL ! | NIL | NA |
| (ii) | Government Dues; Dues to departments dealing with government | NIL | NUL | HIL | NIL | NA |
| | Dues to departments dealing with supply of water | NIL | NIL | NIL | NIL | NA |
| | Dues to departments dealing with supply of electricity | NIL | NIL | NIL | NIC | NA |
| | Dues to departments dealing with supply of telephones/mobiles | MIL | NIL | MIL | MIL | НА |
| | Dues to departments dealing with government transport (including aircrafts and | NIL | MIL | NIL | MIL | NA: |
| 10 | Income Tax Dues | MIL | NIL | NIL | NIL | NA |
| 1 | Wealth Tax Dues | NIL | NIL | MIL | NIL | MA |
| | Service Tax Dues | NIL | NIL | MIL | NIL | AM. |
| | Municipal /Property Tax Dues | MIL | NIL | MIL | NIL | MA |
| 9, | Sales Tax Dues | NIL | NIL | MIL | NIL | NA. |
| 7 | Any other dues | NIL | MIL | MIL | NIL | NA |
| - | Grand total of all Govt. dues | MIL | NIL | NIL | MIL | NA |

(8) My educational qualification is as under:

B.A. (Bachelor ob Arts) from Bihar Ouiversity Muza Har pur in the year 1985 (Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

| 1. | Name of the candidate | Sh/Smt/Kum: KEDAR NATH SINGH | | | | |
|----|--|-----------------------------------|--|--|--|--|
| 2, | Full postal address AT+ Po. | Maszakh, seran, Bihar fin - 84417 | | | | |
| 3. | Number and Name of the constituency and state | 115, Baniabur, Bihar | | | | |
| 3. | Name of the Political party which set up the candidate (otherwise write 'Independent') | , R. J. D. | | | | |
| 4. | (a) Number of cases in which conviction order passed (other than those referred to in Form 26) | · NA | | | | |

\$ 71cm see

| 5. | 1 | Candidate Asups-34 | | | Yes: for which noome Tax Re | | 1.,4 | I Income Ston |
|----|-----|---|-----------------|----------|--------------------------------|---------|----------|---------------|
| - | (b | Spouse: NIL | 88 G | - | NIC | | | |
| 6. | | Dependents NIL | of Assets and | Liabilit | NIL | | 10000 | 111 |
| _ | | Description | Self | Spouse | | Depende | nt-II | Dependent-II |
| Α. | _ | Moveable Asset (Total value) | 5563186 | 252085 | | 2600 | 1 | NA |
| B. | | Immovable Asset | 14100000 | NIL | MIL | MIL | _ :- | NA |
| | (1) | Purchase Price and Development Cost of Immovable Property (Total Value) | 3,00,000 | NIL | NIL | MIL | _ | NA. |
| - | | Approximate Current Wanket Price of Asset (Patal Value) | 14100000 | MIL | HIL | Д | L | NA |
| 7 | | Liabilities | | (C) | | - | _ | |
| | | Government strues (Total | MIL | MIC | HIL | MIL | - | NA. |
| | | (h) Loans from Bank, Financial Institutions and others (Total) | 1796937=26 | HIL | | MIL | R I | NB |
| 30 | H | Phest exbational qualification Universale; Give details of School / Universale; (Name of the School | iversity educat | bur a | in the year | r 198 | / dink | |

VERIFICATION

i, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (h) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

| CONTROL OF THE CONTRO | |
|--|------|
| Verified at | 2017 |
| a try of the state | 201 |

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Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit snould be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and nearly.



TED

Details of Immovale Assets

| Locations & Survey no. | Area Total Messur ements in Accres | Extent of owner ship | Approx share | Whether inherited property yes or no | Date of purchage in case of self aquired property | Cost of land in case of urchage in the time of purchage | Any in vestment on the land by way of deve lopments constru ction | Approx current market value in lacs |
|-----------------------------------|--|-------------------------------|-----------------|---|---|--|---|---|
| Masrakh 6551, | 0.31 | 50% | 0.155 | Yes | NA | Nil | Nil | 500000 |
| 6542,6779, 6552,6550, 6524, | 0.85 | 50% | 0.426 | Yes | NA | Nil | Nil | 1000000 |
| 745,1113,1498, 1501,1663, | 2.045 | 50% | 1.0227 | Yes | NA | Nil | Nil | 1600000 |
| 9053,9054, | 0.621 | 50% | 0.31 | Yes | NA | Nil | Nil | 1500000 |
| 8187,8184, | 10.32 | 50% | 5.16 | Yes | NA | Nil | Nil | 2000000 |
| 8185,8186, | 1.93 | 50% | 0.965 | Yes | NA | Nil | Nil | 500000 |
| 8188, | 1.14 | 50% | 0.57 | Yes | NA | Nil | Nil | 1000000 |
| 6557, | 0.241 | 100% | 0.241 | NO | | 300000 | Nil | 300000 |
| | - | | | | | l ld | | |

Total 17.457 8.8497 8400000



REDAR NATH SINGH

RJ.DATTESTED

HJP.

The following cases are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

| A | В | C | D | E | F | |
|---|---|--|---|--|---|-------|
| Case/First Information report No/Nos . Together with complete details of concerned Police Station/District/State | Section(s) of the concern Act(s) and short description of the offence(s)for which charged | Name of the court, Case no. and date of order taking cognizance. | Court(s) which framed the charge(s) | Date(s) on which the charge(s) was/were framed | Whether oil or any of the proceeding(s) have been stayed by any Court (s) of competent jurisdiction | |
| Gardanibagh (Secretariate) PS case No-339/95 Patna, Bihar | 302,307,324,120(B)IPC And 3,4,5 Explosive Substances Act Committing murder attempt to committing murder voleunterly hurt by dangerous weapons and huling bomb with criminal consipiracy | A.C.J.M. Patna 339/95 10/9/1995 11/26/1997 | A.D.J -l Hazaribagh | 02-04-08/02-06-12 | NO उर्रेट प्रेंग हैं रीख | ¥ -91 |

Redar Nath Singh M.L.A RID

HUP TESTEL

The following cases are pending against me in which cognizance have been taken by the court

| A | В | c | 1 |
|---|--|--|--|
| Name of the court,Case no. and date of order taking cognizance. | The details of cases wheare the court has teken cognizance section (s)of the Act(s)and description of the offence(s) for which cognizance taken. | Details of Appeal(s)/Application(s) for revision (if any) filed against the adove order(s) | |
| 01 S.D.J.M Chapra, Saran Masrakh PS Case No-196/98 5/18/2005 | 01 S.D.J.M Chapra, Saran or wrongful restrain volunterly casuing heart and volunterly causing heart by dangrous weapons | NO अनुवंधान में युनीह ने पास्तील किए। किरोद पता रहा है | |
| 02 C.J.M Chapra, Saran Baniapur PS Case No.158/10 20-06-12/16-07-12 | 02 C.J.M Chapra, Saran Under section-188 IPC 123 R P Act disobediance to an order lawfully promulgated by public servant, using corrupt practices during election period. | NO अभी भारोप प्रधी के घन्य अभीषुका सी उ | क में प्रस्तरहा है एस्मीतिहेतु स्मध |
| 03C.J.M Chapra, Saran Masrak Case No-224/11 7/3/2013 | 03C.J.M Chapra, Saran Under section 147,148,149,341,323, 324,353,307,370,302,120(B) IPC 27 -Arms act forming unlawful assembly armed with weapon,unlawful restrain,causing volunterly hurt and volunterly hurt by denguras weapon,attempt to commit murder,commiting murder,commiting theft and obstructing public servent due discharge of official duty with conspiracy using arms for universal purpose | NO छनवाई में जलरहाई जादन नटी हुमा | मभी मारो प |

Note-Other than above mentioned cases in 5(1) & 5(11) Baniapur PS actan Case no.81/06 & Masrak PS

Saran Case no-56/14 are pending for investigation.



Kedar Nath Singh M.L.A RID